

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD**

IA 8 of 2019 in TP 33 of 2019 [CP(IB) 67 of 2018]

**Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2019**

Name of the Company:

Rajesh Jhunjhunwala RP/Proposed Liquidator of
Siddharth Tubes Ltd

V/s

Nainesh sanghvi & Ors

Section of the Companies Act : IA For Directions

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Arjun Shelke Nishi Thakkar	Adv & Solicitor Adv	} Applicant	<u>Nishi</u>
2.				

ORDER

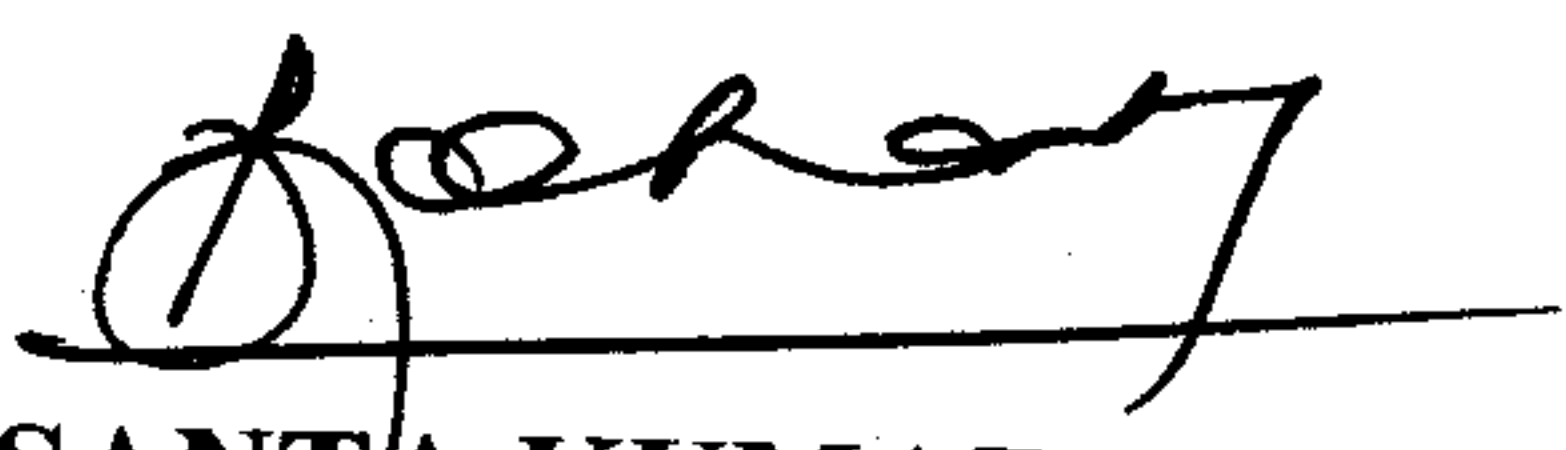
The Applicant is represented through respective Learned Counsel(s).


The instant application is filed as a fresh case.

The Applicant as well as Registry is directed to issue **Notice** upon the **Respondent(s)** along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent(s) shall file objections, if any, within **two** weeks by serving an advance copy to the petitioner.

List the matter on 24.01.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 12th day of December, 2019.